

(a) the amount allocated in the last three years for construction of roads under Pradhan Mantri Gram Swarozgar Yojana (PMGSY) to Himachal Pradesh;

(b) whether there is any complaint of construction of roads deviating from the norms of PMGSY?

(c) if so, the roads that do not conform the norms and the action envisaged against the people/agency for violation of norms; and

(d) the reasons for not adhering to the timeline for construction of roads and the punitive action taken against those responsible for this?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The amount allocated and released during the last three years under Pradhan Mantri Gram Sadak Yojana (PMGSY) to Himachal Pradesh is given below :-

(Rs. in crore)

Year	Allocation (Cess)	Releases
2006-07	82.00	139.90
2007-08	87.00	320.58
2008-09	87.00	268.90

(b) Yes, Sir.

(c) As per the records available in National Rural Roads Development Agency, upto June 2009, two complaints for use of inferior quality material and irregularities by contractor in construction of road works under Pradhan Gram Sadak Yojana in Himachal Pradesh have been received in National Rural Roads Development Agency. In one case, the matter was got investigated through a team of National Quality Monitors. As per the report of the team, no major irregularities were noticed. The second complaint has been sent to State Government for enquiry and appropriate action as per programme guidelines. Also, a court case regarding awarding of work for package No.HP-03-58, for C/o Salauni Deoth Sidh road is pending in Shimla high Court.

(d) The reason for not adhering to the timeline for construction of roads are mainly topographic constraints limited seasons, private land disputes due to small land holdings and involvement of forest land. However, where the fault is at part of contractor, Punitive actions have/are being taken against the contractors by invoking the provisions of relevant clauses of the contract agreement.

Livelihood opportunities in rural Jharkhand

1162. SHRI S.S. AHLUWALIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has conducted review of the scope of livelihood opportunities of the families in rural Jharkhand;

(b) if so, the details of its finding;

(c) if not, reasons therefor;

(d) the details of BPL and APL population in Jharkhand, district-wise;

(e) the details of BPL and APL persons employed under the NREG Scheme, season-wise since its inception indicating the volume of wage disbursed through postal/banking channel and those directly in cash, separately, in each employment season;

(f) the nature of verification carried out to ascertain authenticity of these disbursement and to detect pilferage of fund, if any; and

(g) the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) No overall review of scope of livelihood opportunities of the families of rural Jharkhand has been conducted by the Government. However, under the Swarnjayanti Gram Swarozgar Yojana (SGSY), there is a provision for identifying key livelihood activities in each block by the Block Level SGSY Committee taking into account local availability of resources, profile of the poor families and potential link plans prepared by NABARD as well as any other survey carried out by various banks or other such organizations, and also taking into account the backward and forward linkages related to the livelihood activities.

(d) The estimates of the population living Below the Poverty Line (BPL) are made by the Planning Commission at the national and state level at an interval of approximately five years. The latest estimates of the percentage and number of person living below the poverty line is available from the Planning Commission for the year 2004-05. According to this, in 2004-05, 116.4 lakh persons (40.3%) were living Below the Poverty Line and 172.1 lakh persons (59.7%) were living Above the Poverty Line in Jharkhand. District-wise estimates are not available.

(e) A registered rural household irrespective of BPL or APL may demand employment under NREGA which guarantees 100 days of employment, in a financial year. Therefore, data for BPL and APL households is not maintained separately under NREGA. Further, household is the basic unit for providing employment under NREGA. Arrangement for payment of wages through Bank accounts/Post Offices has been put in place. The details of number of households provided employment, cumulative expenditure on wages during 2006-07 to 2009-10 (upto May, 2009) under NREGA and details of wages disbursed through Bank accounts/Post Offices during 2008-09 and 2009-10 (upto May-09) are as under:

Year	No. of Households provided employment	Cumulative expenditure on wages (Rs. In lakhs)	Amount of wages disbursed through Bank accounts/Post Offices (Rs. In lakhs)
2006-07	1394108	41286.36	—
2007-08	1679868	61595.90	—
2008-09	1576348	67843.60	54778.36
2009-10	244417	7282.50	6976.45

(f) and (g) With a view to ensure transparency, payment of wages under NREGA through Banks/Post Offices has been made mandatory. States have been directed to conduct social audit of each and every work of NREGA within three months. Social Audit has so far been done in 2.19 lakh Gram Panchayats. A comprehensive Web-based MIS www.nrega.nic.in has been implemented which places all data in public domain for verification. As per reports from the States, 148.28 lakh Muster Rolls have been verified, 4.15 lakh works have been inspected at district level and 22.42 lakh works have been inspected at block level.

PMGSY funds in Andhra Pradesh

1163. SHRIMATI T. RATNA BAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has released any funds for Pradhan Mantri Gram Sadak Yojana (PMGSY) and the funds from National Bank for Agriculture and Rural Development (NABARD) to each State especially in Andhra Pradesh;

(b) if so, the details thereof;

(c) the amount released and spent in rural areas especially in East Godavari, West Godavari, Visakhapatnam and Khammam; and

(d) the targets fixed and achieved especially in Andhra Pradesh under such schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

(b) The details of funds released for Pradhan Mantri Gram Sadak Yojana (PMGSY) from cess and National Bank for Agriculture and Rural Development (NABARD) to States including Andhra Pradesh is given in the Statement (See below).

(c) Details of amount released and spent in rural areas of East Godavari, West Godavari, Visakhapatnam and Khammam, as per information furnished by the State Government, are as under:-